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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 77/252(3)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2018**

Name of the Company: Darshanbhai Arvindbhai Shah.
(Rammola Agro Tech Pvt Ltd)
V/s.
ROC. Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KIRAN SHAH	FCA.	Petitioner	Kiran Shah
2.				

ORDER


Learned FCA Mr. Kiran Shah present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

Appellant shall file an affidavit clarifying the position with regard to the shell company and unusual transaction during demonetization period.

List the matter on 26.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 6th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL